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The

REGISTERED No. P-390.



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 51. CUTTACK, FRIDAY, DECEMBER 10, 1937.

Separate paging is given to this Part, in order that it may be filed as a separate compilation

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

NOTIFICATIONS.

The 4th December 1937.

No. 13055—1J/2-4/37-A.—The services of M. R. Ry. M. Venkata Narayan Rao Pantulu Garu, on being relieved of his duties as District Munsif of Aska, are

replaced at the disposal of the Government of Madras.

The 6th December 1937.

No. 13102-A.—Rao Sahib Ananta Ram Rath, Deputy Collector and Personal Assistant to the Collector of Ganjam, is granted leave on average pay for the period from the 5th to 25th November 1937, inclusive of both dates, under rules 77 and 81 of the Fundamental Rules of the Madras Government.

So much of the notification no. 12710—2C-1/4/37-A., dated the 17th November 1937, as relates to the grant of leave on average pay for the period from the 5th to the 21st November 1937 to Rao Sahib Ananta Ram Rath, is cancelled

The 8th December 1937.

No. 13155—2C/4-19/37-A.—Mr. J. A. Byers, I.C.S., District and Sessions Judge of Ganjam-Puri, is granted leave on average pay for ten days under Fundamental Rules 77 and 81 of the Madras Government, with effect from the 3rd January 1938.

P. T. MANSFIELD,

Chief Secretary to Government.

The 8th December 1937.

No. 13144-A.—The following notification issued by the Government of India in the office of the Private Secretary to the Viceroy, is republished for general information.

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, the 15th November 1937.

No 199-H.—The following Royal Warrant is published for general information:—

GEORGE R. I.

GEORGE THE SIXTH, by the Grace of God, of Great Britain, Ireland and the British Dominions beyond the Seas, KING, Defender of the Faith, Emperor of India, to all to whom these Presents shall come,

Greeting!

WHEREAS His late Majesty King Edward VII, being desirous of distinguishing by some mark of His Royal Favour the many heroic acts performed by those of His faithful subjects who endanger their own lives in saving or endeavouring to save the lives of others from perils incurred in mines or quarries or otherwise in connection with Industrial Employment in His Dominions and in Territories under His protection and jurisdiction did by warrants under His Sign Manual bearing date respectively the 13th July, 1907, and the 1st December, 1909, for Himself, His Heirs and Successors institute and create a new Medal to be entitled the Edward Medal to be awarded for such acts of gallantry:

AND WHEREAS the rules governing the award of the said Decoration were amended and the Royal Warrants relating to the Decoration were consolidated by a Warrant under the Sign Manual of His late Majesty King George V bearing date the 28th August, 1917:

AND WHEREAS the seventh clause of the said Royal Warrant of the 28th August, 1917, was amended by a Warrant under the Sign Manual of His late Majesty King George V bearing date the 1st October, 1930:

AND WHEREAS We are desirous of amending the second clause of the said Royal Warrant of the 28th August, 1917:

Now know ye that We do by these Presents for Us, Our Heirs and Successors abrogate the second clause of the said Royal Warrant of the 28th August, 1917, and in lieu thereof We ordain that the Edward Medal shall consist of a Circular Medal with the Effigy of the Sovereign on the obverse, and on the reverse a suitable design with the words "For Courage", and that the Medal shall be of Bronze or, when the Edward Medal in Silver is awarded, of Silver.

Given at Our Court at Saint James's the First day of March 1937; In the First Year of Our Reign.

By His Majesty's Command,

JOHN SIMON.

J. G. LAITHWAITE,

Private Secretary to the Viceroy.

HEALTH AND LOCAL SELF-GOVT. DEPARTMENT.

NOTIFICATIONS.

The 4th December 1937.

No. 8223-L.S.-G.—Under clause (a) of section 5 of the Central Provinces Local Self-Government Act, 1883 (Act I of 1883). Babu Chandrasekhar Gountia of Bhathra has been elected a member of the Sambalpur Sadr Local Board representing Maneswar Circle, vice Babu Kapileswar Naud held to have resigned under rule 5 of the rule framed under section 34 of the Act regarding the conduct of business by District Council and Local Boards.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

The 4th December 1937.

No. 8226-L.S.-G.—The commissioners of the Cuttack Municipality in the district of Cuttack, at a meeting held on the 1st October 1937, elected under section 20 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Municipal Act VII of 1922), Babu Bhagirathi Mahapatra to be the Chairman of the said Municipality.

M. K. VELLODI,

Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 2nd December 1937.

No. 6100-E.—Babu Brahmananda Misra, M.Sc., is appointed temporarily to act until 31st December, 1937, or further orders as Demonstrator in Physics, Ravenshaw College, Cuttack, with effect from the 1st September 1937, vice Babu Haribandhu Mahanti on leave.

By order of the Governor,

M. K. VELLODI,

Secretary to Government.

OFFICE OF THE DIRECTOR OF PUBLIC INSTRUCTION.

NOTIFICATIONS.

The 4th December 1937.

No. 32.—Maulavi Abdul Halim, an assistant master (head maulavi) in the Puri Zila School, is allowed leave on average pay on medical certificate for twenty-nine days, under rules 284, 289-91 and 297 of the Bihar and Orissa Service Code, with effect from the 5th November 1937.

The 2nd December 1937.

No. 33.—Babu Balamukund Dora, Senior Deputy Inspector of Schools, Parla-kimedi Range (under orders of transfer to Aska Range), is allowed leave on average pay for two months under rules 284, 289-91 of the Bihar and Orissa Service Code with effect from the 7th December 1937.

H. DIPPIE,

Director of Public Instruction.

OFFICE OF THE REVENUE COMMISSIONER.
(INSPECTOR-GENERAL OF REGISTRATION).

NOTIFICATION.

The 2nd December 1937.

No. 2742—XL-13/37-Regn.—Babu D. Ramamurti Patnaik, Sub-Registrar of Boyirani in the district of Ganjam, is granted leave on average pay on medical certificate for six weeks with effect from the 4th November 1937 under the Fundamental Rules.

J. R. DAIN,

Inspector-General of Registration.

ELECTION OF CHAIRMAN OF MUNICIPAL COUNCIL.

NOTIFICATION.

The 26th November 1937.

No. Ref. A.-1-7616/37.—Under rule VII of the rules for the election of Chairmen and Vice-Chairmen of Municipal Councils and section 12 (3) of the Madras District Municipalities Act, V of 1920 (as modified by Act X of 1930), Sriman Krishna Patro Mahasayo has been elected as the Vice-Chairman of the Municipal Council, Berhampore, and he has assumed charge of his duties from to-day, the 26th November 1937.

I. RAMAMURTY,

*Chairman, Municipal Council,
Berhampore.*